SHRI H. C. DASAPPA: May we have the gist of the answer in English?

MR. CHAIRMAN: 'Vikas' is development, and 'poshan' is maintenance.

SHR! H. C. DASAPPA: It is all Sanskrit.

MR. CHAIRMAN: That is why I am giving you the meaning.

श्री नवाव सिंह चाँहान : क्या मंत्री महोद्य यह बताने की कृपा करोंगे कि राज्य सरकारें इस विषय में क्या कदम उठा रही हैं। क्या उनके कोई सुझाव आये हैं ?

श्री अजित प्रसाद जॅन : अभी तक तो कोई सुझाव नहीं आये हैं, जब आयेंगे तो प्रा विचार किया जायेगा ।

INDIA'S CONTRIBUTION TO I.L.O.

- *279. SHRI B. K. MUKERJEE: Will the MINISTER FOR LABOUR be pleased to state:
- (a) the amount paid by Government as their contribution to the International Labour Organisation for the years 1952 and 1954; and:
- (b) the amount spent by Government towards the expenses of their delegates and their advisers for attending the International Labour Organi- j sation sessions and its committees during each of the last three years?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) and (b). A Statement is placed on the Table of the House. [See Appendix VIII, Annexure No. 71]

SHRI B. K. MUKERJEE: l£, i£not a fact that under the I.L.O. constitution *s* delegation may be accompanied to the conferences with advisers to the extent of the number of the items on the agenda?

MR. CHAIRMAN: If there are 50 items on the agenda, then 50 advisers.

Shri ABID ALI: For the annual session the delegations have to ">e accompanied by advisers. We generally fix a reasonable number of advisers looking to the requirements of the agenda.

SHRI B. K. MUKERJEE: May I know whether during the last three years advisers went with the labour delegate to the I.L.O. Conferences or not?

SHRI KHANDUBHAI K. DESAI: In the last two years, two advisers were sent. The Government thought that two advisers were quite adequate looking to the agenda.

SHRI R. U. AGNIBHOJ: If the advisers were to be more than the delegates, then the advisers themselves might be called delegates.

MR. CHAIRMAN: But the number of the delegates is fixed. The number of advisers is the responsibility of the Government.

SHRI B. K. MUKERJEE: May 1 know whether there 'were any advisers sent with the delegate attending the Industrial Committee of the I.L.O.?

SHRI ABID ALI: It is not necessary. They can go at their own expense.

SHRI B. K. MUKERJEE: May I know if the country would be deriving sufficient benefit out of the contributions made to the I. L. O. if we do not send an adequate number of advisers to function in the various Committees set up by the I.L.O.?

SHRI KHANDUBHAI K. DESAI: We are getting adequate advantage out of the money we are spending on sending advisers.

DR. P. C. MITRA: May I know whether all the delegates were taken from various labour organisations and, if so, the organisations from which they were taken? 1633

Shri ABID ALI: It is a tripartite delegation, not only a labour delegation. Government representatives, employers and employees all attend this session.

WOMEN EMPLOYED IN GINNING MILLS

*280. SHRIMATI SAVITRY NIGAM: Will the Minister for LABOUR be pleased to state the number of women labourers employed in ginning industries?

श्रम उपमंत्री (श्री आविद अली) : कपास धुनने ऑर पेरने के उद्योग में महिला श्रीमकों की द्रीनक ऑसत संख्या सन् १६४० में भाग क, ख और ग राज्यों में ४८,३६३ थी। सन् १६४२ में ६ क राज्यों ऑर दिल्ली, अजमेर ऑर कर्ज़ में महिला श्रीमकों की संख्या १७ इस्मर २९,०६३ थी।

J [THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): The average daily employment of women workers in the ginning and pressing industry, in Part A, Part 'B and Part C States, during 1950, was 48,797. During 1952, in 9 Part A States and Delhi, Ajmer and Coorg, 37,097 women workers were employed in the industry.]

श्रीमती साविजी निगम : श्रीमन्, क्या मंत्री महौदय को यह विदित हैं कि इन जिनिंग इंडस्ट्रीज में जो स्त्रियां काम करती हैं उनकी सीजन के दिनों में इतना काम करना पड़ता हैं कि कोई इंटर्वल या लंच आवर भी नहीं मिलता ?

श्री आविद अली: अगर एंसा होता हैं तो बहुत बेकायदा होता हैं, और इस बार में हमें तफसीलात दी गईं तो सरूत कार्रवाई की जायगी क्योंकि यह चीज फॅक्टरी एंक्ट के खिलाफ हैं। श्रीमती सावित्री निगम : क्या इन्हें ओवर टाइम काम करने पर कोई आवरटाइम वेजेज मिलते हैं ?

श्री आबिद अली : कायद के लिहाज से दंना लाजिमी हैं।

श्रीमती सावित्री निगम : श्रीमन्, क्या मंत्री महोदय यह बताने की कृपा करेंगे कि स्त्री ऑह प्रवां के वेजेज में क्या अंतर हैं?

श्री आविद अली: कुछ फर्क तो बरूर हैं। अगर किसी खास उद्योग के श्रीमकों के बार में जानकारी चाहिए तो मेम्बर साहिबा के नोटिस देने पर हम रिपोर्ट प्राप्त करके यहां उपस्थित कर देंगे।

श्री कन्हें यालाल डी० बंदा: क्या मंत्री महोदय को यह माल्म हैं कि पार्ट बी ऑर सी राज्यों में बहां छोटी छोटी फॅक्टरियां हैं उनमें स्त्रियों से आठ घंट से अधिक काम लिया जाता हैं ऑर अगर वे अधिक काम के लिये पैसा मांगती हैं या उसका विरोध करती हैं तो बदले में उन्हें नॉकरी से निकाल दिया जाता हैं?

श्री आविष् अली: अभी में जवाव में अर्ज कर चुका हूं कि अगर एसा होता हैं तो बहुत बेकायदगी होती हैं, और इस बार में हमें जानकारी दी गई तो सख्त कार्रवाई की जायगी!

श्रीमती सावित्री निगम : क्या मंत्री मोदय ने सोशल वेलफेयर बोर्ड से जो "सोशल वेलफेयर' मेंगजीन निकली हैं उसकी राय को दंखा हैं कि उसमें साफ साफ लिखा हुआ 'हैं कि स्वियों को ओवरटाइम काम करना पहला हैं, उनको ओवरटाइम के लिए कुछ वेजेज भी ज्यादा नहीं मिलते और उनको लंच आवर में कोई छुट्टी नहीं मिलती ?

श्री आबिद अली : वही जवाब हैं जो इसकें पहले दें चुका हूं।

श्रीमती शारवा भागंब : स्वियां और पुरुषां के वेतन में फर्क क्यों रखा गया है ?